**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
**WP(C) No. 253 of 2013**

**17.02.2014**

Heard Mr. SA Sheikh, the learned counsel for the petitioner as well as Mr. KP Bhattacharjee, the learned counsel for the respondent.

List this matter for hearing after 3(three) weeks along with WP(C) No.275 of 2013 and MC No. 324 of 2013 in WP (C) No. 253 of 2013 since these cases are connected with this instant case.

**JUDGE**

V Lyndem

**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
**Cont. Case No. 21 of 2013**

**17.02.2014**

Heard Mr. K Paul, the learned counsel for the petitioner who pointed out that vide order dated 13.01.14, this Court sought a report from the Superintendent of Police, West Garo Hills, Tura.

As per record, it appears that no report has been file.

The Superintendent of Police concerned is directed to file the report within 2(two) weeks failing which necessary action will be taken as this Court deemed fit a proper.

In the meantime, interim order of stay vide order of this Court dated 8.04.13 passed in Misc. Case No. 90 of 2013 in CRP No. 12 of 2013 shall continue till the next returnable date.

List this matter after 2(two) weeks along with Misc. Case (CRP) No. 90 of 2013.

**JUDGE**

V Lyndem

**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
**CRP No. 3 of 2014**

**17.02.2014**

Heard Mr. AS Siddiqui, the learned counsel for the petitioner.

Issue notice to the respondents.

Notice is made returnable within 3(three) weeks.

The petitioner's counsel is directed to take necessary steps to serve notice upon the respondents.

In the meantime, the proceeding in Divorce Suit No. 9 of 2012 pending in the District Council Court shall remain stayed.

List this matter after 3(three) weeks.

**JUDGE**

V Lyndem

**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
**CRP No. 16 of 2013**

**17.02.2014**

List this matter after 4(four) weeks as Mr. H Nongkhlaw, the learned counsel for the respondent No. 1 is out of station as inform by Mr. W Syiem, the learned counsel.

Ms. S Acharjee, the learned counsel for the petitioner is present.

**JUDGE**

V Lyndem

**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
**CRP No. 53 of 2013**

**17.02.2014**

Heard Mr. S Deka, the learned counsel for the petitioner who submits that, the sole respondent has already received notice. In support of his submission, the learned counsel has filed affidavit enclosing the report of the Sr. Postmaster, GPO, Shillong wherein it appears that notice has been delivered on 7.11.13, hence, the service is complete. However, none appears before this Court.

List this matter after 2(two) weeks for further order.

**JUDGE**

V Lyndem

**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
**MAC Appeal No. 1 of 2011**

**17.02.2014**

List this matter after 2(two) weeks as requested by Ms P Das, the learned counsel for the petitioner.

Mr. KP Bhattacharjee, the learned counsel for the respondent is present.

**JUDGE**

V Lyndem

**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
**MAC Appeal No. 3 of 2012**

**17.02.2014**

The matter is adjourned on the request of Mrs. PDB Baruah, the learned counsel for the appellant on the ground that she is not keeping well and she has to go for medical treatment in CMC, Vellore.

Prayer is allowed.

Ms. M Chakravorty, the learned counsel for the respondent is present.

List this matter after 4(four) weeks.

**JUDGE**

V Lyndem

**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
**MC(CRP) No. 6 of 2014 in**
**CRP No. 3 of 2014**

**17.02.2014**

In the light of the order passed in CRP No. 3 of 2014, this instant Misc. Case also stands disposed of.

**JUDGE**

V Lyndem

**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
**MC(WPC) No. 104 of 2013 in**
**WP(C) No. 299 of 2012**

**17.02.2014**

In the light of the Judgment & Order passed in WP(C) No. 299 of 2012, this instant Misc. Case also stands disposed of.

**JUDGE**

V Lyndem

**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
**RFA No. 3 of 2012**

**17.02.2014**

The matter is adjourned on the request of Mrs. PDB Baruah, the learned counsel for the respondent on the ground that she is not keeping well and she has to go for medical treatment in CMC, Vellore.

Prayer is allowed.

Ms. M Chakravorty, the learned counsel for the appellant is present.

List this matter after 4(four) weeks.

**JUDGE**

V Lyndem

**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
**RFA No. 4 of 2012**

**17.02.2014**

The matter is adjourned on the request of Mrs. PDB Baruah, the learned counsel for the respondent on the ground that she is not keeping well and she has to go for medical treatment in CMC, Vellore.

Prayer is allowed.

Ms. M Chakravorty, the learned counsel for the appellant is present.

List this matter after 4(four) weeks.

**JUDGE**

V Lyndem

**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
**WP(C) No. 156 of 2012**

**17.02.2014**

Heard Mr. SP Mahanta, the learned counsel for the respondent No. 5.

The matter is adjourned on the request by Mr. P Dey, the learned counsel on the ground that the leading counsel Mr. SC Shyam, the learned senior CGC is undergoing medical check-up.

Ms. K Chisa, the learned counsel for the petitioner is present.

List this matter after 2(two) weeks.

**JUDGE**

V Lyndem

**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
**WP(C) No. 157 of 2013**

**17.02.2014**

Heard Mr. K Sunar, the learned counsel for the petitioner as well as Mr. S Sen Gupta, the learned GA who submits that he is not ready to argue the matter today and prayed that the matter may be fixed on 21.02.14 to which the learned counsel for the petitioner has no objection.

List this matter on 21.02.14 as a fixed item.

**JUDGE**

V Lyndem

**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
**WP(C) No. 160 of 2013**

**17.02.2014**

Heard Mr. P Nongbri, the learned counsel who submits that he has filed the affidavit-in-opposition on behalf of the respondent No. 4.

As per record it appears that, notice against the respondent No. 5 has not yet returned after service.

Mr. SD Upadhaya, the learned counsel for the petitioner is present.

List this matter after 3(three) weeks for further order.

**JUDGE**

V Lyndem

**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
**WP(C) No. 199 of 2012**

**17.02.2014**

The matter is adjourned on the request of Mr. S Sen Gupta, the learned GA.

Ms SG Momin, the learned counsel for the petitioner is present.

List this matter after 3(three) weeks.

**JUDGE**

V Lyndem

**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
**WP(C) No. 235 of 2010**

**17.02.2014**

Heard Mrs M Dev, the learned counsel for the petitioner.

Also heard Mr. S Sen Gupta, the learned GA as well as R Debnath, the learned CGC who sought for 4(four) weeks' time.

Also perused the letter dated 22.05.12 issued by JPN Singh, Director (NE-II), Ministry of Home Affairs, Govt. of India wherein it appears that, 8(eight) weeks' time was sought for filing of affidavit but I could not understand it is now more than 1½ years, no affidavit has been filed.

However, the learned CGC is granted 4(four) weeks' time with a direction that the affidavit should be filed by the Ministry concerned on or before the next date fixed.

Registry is further directed to furnish a copy of this order to the learned CGC in the course of the day.

List this matter after 4(four) weeks.

**JUDGE**

V Lyndem

**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
**WP(C) No. 275 of 2012**

**17.02.2014**

In the light of the Judgment & Order passed in WP(C) No. 299 of 2012, this instant Writ Petition also stands disposed of.

**JUDGE**

V Lyndem

**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
**WP(C) No. 275 of 2013**

**17.02.2014**

The matter is adjourned on the request of Ms Anna Patritia, the learned counsel for the petitioner on the ground that the leading counsel Mr. J Lalsangliana is out of station.

Mr. A Khan, the learned counsel for respondent No. 8, Mr. KP Bhattacharjee, the learned counsel for respondent 1-5 are present.

List this matter after 3(three) weeks.

**JUDGE**

V Lyndem

**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
**WP(C) No. 325 of 2012**

**17.02.2014**

The matter is adjourned on the request of Mr. S Sen Gupta, the learned GA who submits that, due to oversight he could not communicate the order to the Inspector of Electricity Department of Power, Govt. of Meghalaya. However, the learned GA is directed to produce the enquiry report by next week.

Mr. K Baruah, the learned counsel for the petitioner as well as Mr. H Kharmih, the learned counsel for respondent Nos. 1,2 & 3 are present.

List this matter next week.

**JUDGE**

V Lyndem

**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
**WP(C) No. 327 of 2012**

**17.02.2014**

List this matter before any other bench without me (i.e. Mr. Justice SR Sen) as Mr. K Paul, the learned counsel for the petitioners informed the Court that one of the counsel if Mr. S Sen.

**JUDGE**

V Lyndem

**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
**WP(C) No. 331 of 2012**

**17.02.2014**

On the request of Mr. SD Upadhaya, the matter is adjourned on the ground that he is not prepared with the case today.

Mr. R Debnath, the learned CGC is present.

List this matter after 3(three) weeks.

**JUDGE**

V Lyndem